

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:592

ANSWERED ON:08.05.2013

NON COMPLIANCE OF TIME LIMIT FOR PROSECUTION ORDER

Sinh Dr. Sanjay; Vasava Shri Mansukhbhai D.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the provisions/policy framed by the Government for according sanction for prosecution of officials charged in alleged corruption;
- (b) whether the directions of the Supreme Court and the orders of the Government for grant of sanction for prosecution of officials for alleged corruption under the relevant laws are not being strictly complied with by certain Ministries/Departments of the Government;
- (c) if so, the details thereof including the number of such cases awaiting sanction for prosecuting officials and the reasons therefor, Ministry/Department-wise; and
- (d) the measures taken by the Government for effective compliance of directives/guidelines in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a) to (d): A Statement is laid on the Table of the House.